wii,h:ut clearance or approval of the Government.

Japan : All the broadcasting organisations are regulated by the radio law of the broadcast law under the administrative supervision of the NARASIMHA RAO) : It is an announcement. Ministry of Posts and Telecommunications. As you know, Japan is a fjee enterprise country.

THE DEPUTY CHAIRMAN : Mr. Minister ; is there mere to it?

SHRI K. P. SINGH DEO : Piemy, Madam.

THE DEPUTY CHAIRMAN : Th's is an half-an-bour discussion. (Interruptions)

DR. J1NENDRA KUMAR JAIN Madam, Shrimati Sushma Swaraj has raised certain very pertinent questions. The Minister is trying to give us a detailed reply. I do not mind. But Madam, we do not want our right to ask sonic pertinent questions of him to be taken away. (Interruptions) The hon. Prime Minister is row here. He must have priority. I it is not different, please at least do rot mind. But our right to Rsk certain listen questions of the hon. Minister on this very important subject should not be barred. Now, if the hon. Minister, instead of relying on and quoting from newspaper reports, replies to the questions raised by Sbriman Sushma Swaraj, il would be better

SHRI K. P. SINGH DEO : I have a right to reply. Insinuations have been made against Doordarshan which is under my charge. Therefore, I must satisfy all the hon. Members, whether I quote from a newspaper or I quote from a document or it is my own perception.

I do hope you will give me time to do SO.

DR. JINENDRA KUMAR JAIN; Let him speak for longer time but our right should not be taken away.

SHRI K. P. SINGH DEO : I am being muzzled now. 2125 RSS/94-35.

M. P's. local, 530 **Development** Scheme

THE DEPUTY CHAIRMAN : No really. The thing is that we have the Prime Minister here and he has to make a statement.

THE PRIME. MINISTER (SHRI P. V.

THE DEPUTY CHAIRMAN : I am sorry, it is an announcement. Sir, • with the hon. Members it is difficult in this House because we have to be very careful, because there is a very thin line between a .-'.atement, an announcement and an explanation.

Regarding the Half-an-Hour Discussion wh'.ch is extended to one hour, we will take it up later. I will request the Prime Minister to make the announcement.

SHRI S. JAIPAL REDDY : How is it different from the statement?

SHRI P. V. NARASIMHA RAO Okay, if

THE DEPUTY CHAIRMAN :	After
listening you will understand the	differ
ence between a statement and an	an
nouncement and an explanation.	

ANNOUNCEMENT REGARDING M.Ps*. DEVELOPMENT LOCAL AREA SCHEME

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO) : Madam, very ofeu it happens that Members of Parliament are approached by their constituent for small works of a capital nature to be cone in their constituencies. However, they are not in a position to ensure that the work suggested by them is undertaken. Hence there was a demand made by the M.Ps. of different political parties that they should be allowed to recom-ment to the District Collector works to be done in their constituencies.

The Government of India considered *the* above suggestions and has decided to introduce « new scheme to be called 'M.Ps Local Area Development Scheme'. Under this each Member of Parliament will have the freedom to suggest to the District Collector works to be done net exceeding Rs. 1 crore per year within his or her constituency.

To clarify the matter further, Madam, let me add that Members of Rajya Sabha will nominate a district in the State from which he on she has, been elected where the works will be undertaken. The fund* will be released to the District Collector airsctly be the Ministry of Rural Development, who will operate the scheme. The works will be executed through Government agencies by the Collector* after consultation with the M.Ps. The handling of funds, issue of contracts, disbursement -of money will be done by the Collector according to the pattern he is already following.

The type* of works that will he allow ed will be such as to lead to the creation of durable assets. Under no circumstances shaH any revenue expenditure be under taken under this scheme. Each individual work .shall not exceed Rs. 10 lakhs. The scheme is for developmental work of small nature and based on locally felt needs. The work that may be done at the ins tance of a Member of Parliament may fail in one. of the following categories with a celling as I said;, for each project of Rs. 10 lakhs. The following is the illustrative list of works. It is only illustotfivej you/can add to it if there is anything particularly useful. In fact, after I made this announcement just now, while I was coming here, there was a suggestion that Angan Wadi buildings should also he included, It is a very useful thing. It has not been included, but we will include k now.

Constructing; of school buildings, providing drinking water to the people in the villages, towns or cities by digging tubewells or doing something else which may

M. P's. Local area 532 Development Scheme

help in this respect, constructing the village roads or approach roads, construct-injs bridges on the approach roads, constructing common shelters for the old or handicapped, constructing the buildings for the Gram Panchayats, or for cultural and sports sctivities or hospitals, afforestation in ihe Government and community land and social forestry for providing employment in lean periods.

Desilting and digging of village ponds; construction of irrigation canals to avoid the loss of water and also to provide employment to the people; constructing common gobar gas plants or carrying on some activities related to it; construction of small irrigation bhandaras or lift irrigation schemes or water table recharging schemes; public reading rooms or study rooms; creches; construction of Primary Heal b Centres, or post mortem rooms, crematoriums ; construction of public toilets and bathrooms, drainage and gutters, footpaths and pathwaya; provision of electricity, water pathways, public toilets, etc., in the slums of the cities or towns a«d villages; construction of house gallies between old buildings in the cities, towns and villages, Ashram Shalas in tribal areas, bus sheds and stops for public transport bus passengers; mobile toilets for local bodies useful at fairs, public meetings, sports meets, etc Any other item specified by the Union Government from time to time.

Hon. Members may suggest any number *at* similar item* which they may find relevant in their respective areas.

The detailed guidelines for the scheme will be issued by the Ministry of Rural Development in due course.

While the scheme will start in the current year, given that some time wilt be required for preparatory work, it may not be possible to implement it before the beginning of February 1994. Hence a token provision of Rs. 5 lakhs per MP is being proposed in the current year, but (com 1 994-95 the full provision will be made.

THE DEPUTY CHAIRMAN : Now, '.hat was the difference—what Mr. Jaipal Reddy was asking...(*Interruptions*)...

भीमती सुचमा स्वराजः मदोदया, मैं क्लेरीफिकेशम के नहीं पुछ रही हं।

उपसभापति : ग्राप क्या पुछ रही हैं ?

भोमती सुचमा स्वराज में सुझाव दे रही हूं। सब पहले मैं प्रधानमंत्री की को बधाई येना बाहती हे (ब्यवधाय)

सैमध सिम्से रखी (उत्तर प्रदेत्त): बहुवेवया, प्रधानमंत्री वी ने जो सांसदों के बारे में क्षेत्रच्या की है (न्यवधान)

भीमसी सुबमा स्वराज़: मैं कोल रही हूं सिधते रखी जी (म्यबधान) उन्होंने मुझे झाजा दी है (ज्यबधान)

सैमय सिम्से रजीः हम सब से पहले उन्हें बधाई देना जाहेंगे (म्वब्वछान)

भी राम नरेश यादव (उत्तर प्रदेश): पूरे सदन की जोर से प्रधानमंत्री जो को वधाई (वयंवधान)

कई मालगोब स्वस्थ प्रकानगंती की को बाहाई (व्यवसाय)

उपसंघापति : बधाई दे रहे हैं (व्यवधान) सब नोग दे रहे हैं (व्यवज्ञान) सुप्रमा स्वराज भी बधाई बधाई दे रडी हैं (व्यवधान)

श्री पी.वी. नरसिंह रागः वधाई का टकार कर रहा है।

3) *M. P's. Local area* 534 *Development Scheme*

भौमतो मुक्स स्वराज : सब से पहले में अदय से अपने जोर प्रधने इस की वौर से तवा सारे विपक्षी वेचों की ओर से इतनी महस्वपूर्ण पोषणा के लिए प्रधानमंत्री जी को क्याई देना चाहती हूं। इससी सांसदों का यद बड़ा लामकारी जीर उपयोगी होगा । सांसदों की भूमिका अपने सेत के विकास के अन्दर कुछ हो सकेगी । इस के लिए मैं उन्हें पुन: बधाई देती हूं।

में केवल एक सुआव देता चाहती हूं, स्लेरी-फिकेशन नहीं, स्टेटवेंट होती तो क्लेरीफिकेशन देते यह मनाऊंसमेंट है इसलिए मेरा सुझाव है। प्रापने राज्य समा के सदस्यों के बारे में यह कहा है कि राज्य समा के सदस्य कोई मी एक डिस्ट्रिक्ट नामांकित कर सकते हैं जिससे यह जीत कर प्राए हैं। मैं प्रधानमंत्री जी को कहना चाहती हूं कि राज्य समा के सदस्य किसी जिले से जीत कर नहीं याते हैं।

भी पी.वी. नरसिंह राष:ऐसा नहीं है।

"A district from the State from where they have been elected."" **up rel i**

श्रीवती सुबना स्वशाव में वही कह रही हूं। में यह कहना कहती हूं कि राज्य समा के सबस्यों का इलोक्टोरल कालेज पूरा एव. एक. स्व. का होता है । इसलिए प्रयर किसी जिला विसेन को हम नामझेकित करेंगे तो हुमारे मपने इस्म. इस्म. एक. में यह बात जा जाएगी कि मापने यह विसा कैसे चुना । इसलिए मेरा प्रापसे यह कहना है कि जोक सथा के सबस्यों के संदर्भ में तो उनका मपना एक निर्वाचन क्षेत्र है, बह सही. बनठा है सेकिन हमारा निर्वाचन क्षेत्र पूरा राज्य है। सारे राज्य के विद्यायक हमें बोट दे कर बिक्स कर भेजते हैं। अपर हम किसी जिला विसेध की एक करोड़ रुपया देंगे तो हम झाकियों के झाथ अन्याय करेंगे। इससे हार्ट बनिंग होगी और यह विश्वाद का बिषय बनेगा। (अववधाय) मुझे कहने दीजिए (म्यवसाम) आपका दूसरा सुझाव हो तो सलग से कड दीजिए (म्यवधान)

+[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Let her give her opinion. Please have patience

- श्रीमती सुबमा स्वराज : हमें पूरे राज्य के लिए ग्राप छूट दे दीजिए । इसमें एक दिनकत आ सकती है कि जब हम डिस्ट्रिक्ट तथ करते हैं तो बिस्ट्रिक्ट मेजीस्ट्रेट था डिस्ट्रिक्ट कजकटर के पास पैसा रखा जाता है जिसको यह बांट मकता है । यह एक दिवकत है जो जापको बा सकती है तो बजाए डिस्ट्रिक्ट कलक्टर के राज्य समा के मुदरय **के लिए कोई ग्रौर जयारिटी जै**से चौरत सेकेंगडी या कोई मौर माप तथ कर सकते हैं। माप उस एक करोड को चार जिलों में बांटना चाहें तो बार जिलों में बाटे झीर पांच जिलों में बांटना चाहें तो पांच जिलों में बांटे मौर ग्रलग प्रलग डिस्ट्रिक्ट कालकटर को चीफ सेकेटरी पैसा दे दे। अगर एक डिस्ट्रिक्ट की पावंदी हम पर लगाएंगे तो हमारे एम. एल. एज. झनडा करेंगे। फार एग्जेम्पल, मैंने अगर अम्बाला का एट्रेस दियातो में मकेले ग्रम्बाला डिस्ट्रिक्ट के लिए दे हूंगी । तो बाकी के हरियाणा के जो 15 जिले छट जाएंगे उनको लगेगा कि झाप चुनकर सो हम सबके माध्यम से गयीं मौर प्राप एक करोड़ का खर्च केवस प्रम्बाला में करवा रही हैं । इसलिए मैं ग्रापसे कह रही हं कि राज्य सना के सदस्यों का संदर्भ अलग है, इलेक्टोरज कालेज अलग है। **ग्राप इंग्या हमें वहीं एक करोड़ रुपए की रागि** पूरे राज्य में खर्चने के लिए दे दें, एक जिले विशेष के लिए नहीं । मेरा इतना ही सुझाव है । भी रजनी र बन साह (बिहार) : महोदया, सुबमा जी ने जी कहा है वह काफी सही यात है ग्रौर में भी उसकी ताईद करता हूं और इस पर प्रधान मंत्री जी विचार करें।

SHRI SUKOMAL SEN (West Bengal): On thi9, I want to -----

THE DEPUTY CHAIRMAN: One minutes, please.. .(*Interruptions*). We are not having clarification. ..(*Interruptions*).

SHRI SUKOMAL SEN: No clarification. I have one point to make... (*Interruptions*).

खपसभापति : बैठिए ...

IAi M.P.S Local area 536 Development Scheme

One minute. One question at a time. (*Interruptions*).

SHRI VISHVJIT P. SINGH: Madam. in ihis House the most innocuous and the most wonderful things can be converted into a matter of a great debate.

SHRI SUKOMAL SEN: No debate, Madam.

श्रीलनी सुपमा स्वराज : श्रीर ब्रज्झा सुसाव ही आपको बहरा का मुद्दा जनता है तो मैं प्रापकी अनल को क्या कई (प्रत्यान)

🔹 उपस मायति ः आप बैठिए 🚊 (व्यवधान)

Mr. Jibon Roy, will you please sit down? SHRI SUKOMAL SEN: She has congratulated the Prime Minister on behalf of the Opposition. But, Madam, I would like to strike a different note. I fee! that this decision of the Prime Minister will create more problems than it will solve because it will create anarchy in the State planning in each State. I think that this decision is not a wise decision though some Members have indulged in *flattery... (Interruptions)*.

SHRI V. NARAYANASAMY (Pondicherry) : If one district is allotted to each Rajya Sabha Member, it will create problems... (Interruptions).

SHRI SUKOMAL SEN: It will be b armful, Madam.

THE DEPUTY CHAIRMAN: Okay, okay, your opposition has been registered. That is all. Now, please sit down. Anybody supporting it and anybody else opposing it is over. I am not allowing anything on tt any more. I am not allowing anything on it... (Interruptions).

SHRI JIBON ROY (West Bengal) : This is against the panchayat system. This is against decentralisation. Hence we oppo** it.. .(*Interruptions*).

537 Half-an-hour

THE DEPUTY CHAIRMAN : How can two persons speak together ? .. (*Interruptions*)

Please, just a minute, just one second, just a second. Mr. Jibon Roy, just for a minute will you have peace in the House ? Just one second, one minute.

The Prime Minister made ihe announcement. If Members have any suggestions, they can send them to him in writing. We have got some listed business. We are not opening the door to this. Somebody likes it. Somebody else dislike it. If you have any opposition, you can send it to him ir. writing.

Thank you, Mr. Prime Minister, for coming over here and making this announcement. f thank also the Planning Commission, the Parliamentary Affairs Minister who took the initiative in it. of course the Finance Minister who will provide the money for this and everybody else. Thank you.

Now that is over. That matter is over.

SHRI JAGMOHAN (Nominated): What about nominated Members ? ...(Inter-ruptions).

THE DEPUTY CHAIRMAN : Now we go back to television.

नैठिए । बात खरम हो गयी है । एक करोड़ रूपया जब आएगा उसके बाद बात कीजिएगा। सभी तो ट्रादर्जन की समस्या का ममाधान हो जाए (व्यवधान)

HALF-AN-HOUR DISCUSSION—Contd. Points arising out of answers given in the Rajya Sabha to Starred Question 62 on 7th December, 1993 regarding telecasting rights for Hero Cup Tournament—Contd.

SHRI K. P. SINGH DEO : Madam, 1 was mentioning that no country in the world..,

उपसमायछिः धाभी श्राप एक काम करें। श्राप सत्र पर्छे''' (व्यवद्यान)

1 will tell you the procedure for Half an-Hour Discussion, please. We have to run the House on procedure. I know you want to speak in detail. But please answer the questions.

SHRI K. P. SINGH DEO: Madam, 1 want to reply to the Members. I want them to judge it. I am not defending anything. I am not attacking anything.

THE DEPUTY CHAIRMAN : No, no. it is not a court of justice. They have put some queries. You answer them. Answer the questions.

SHRI K. P. SINGH DEO: I am answering one by one. I have already answered the first question. DD is prepared to compete. Already we are competing. We have taken up the challenge. We are not running away from it. As I was mentioning. no country in the world allows a person to undertake broadcasting from within that country without a proper licence and without severe restrictions. I gave two examples of Japan and Britain. This will be in reference to hon. Member's first and fourth question i.e. about world tournaments and world rights. In the course of my clarifications, I will answer those points also.

THE DEPUTY CHAIRMAN: Please answer.! have at least 25 Special Mentions to clear after this.

SHRI K. P. SINGH DEO: If. I get interrupted in between, then I will take....

THE DEPUTY CHAIRMAN: Half-an-hour should be half-an-hour.

भीमती सुषमा स्वराज : मेरे सवाक्तों के जवाब तो "हां" या 'ज' में दिए जा तकते हैं।